The Tirunelveli City Municipal Corporation Act, 1994

Act 28 of 1994

Keyword(s):
City of Tirunelveli, Corporation, Council, Municipality, Scheduled Castes and Scheduled Tribes

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th May 1994 and is hereby published for general information:

**ACT No. 28 OF 1994.**

*An Act to provide for the establishment of a Municipal Corporation for the City of Tirunelveli.*

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fifth Year of the Republic of India as follows:

1. (1) This Act may be called the Tirunelveli City Municipal Corporation Act, 1994.

   (2) It extends to the City of Tirunelveli.

   (3) It shall come into force on such date, as the Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires,—

    (a) "City of Tirunelveli" or "City" means the local area comprised in the Tirunelveli Municipality and includes any local area which after the date of the commencement of this Act, is included in the City but does not include any local area which after such date of the commencement is excluded from the City;

    (b) "Corporation" means the Municipal Corporation of Tirunelveli constituted under section 3;

    (c) "Council" means the Municipal Council of Tirunelveli;

    (d) "date of the commencement of this Act" means the date appointed under sub-section (3) of section 1;

    (e) "Government" means the State Government;

    (f) "Municipality" means the Tirunelveli Municipality;

    (g) "Scheduled Castes" and "Scheduled Tribes" shall have the meanings, respectively, assigned to them in clauses (24) and (25) of Article 366 of the Constitution;

    (h) all words and expressions used in this Act and not defined but defined in the Coimbatore City Municipal Corporation Act, 1981 (hereinafter referred to as the 1981 Act), shall have the meanings, respectively, assigned to them in the 1981 Act.

3. (1) With effect on and from the date of the commencement of this Act, the local area included in the Tirunelveli Municipality shall constitute the City of Tirunelveli for purposes of this Act; and from such date of the commencement, a municipal corporation shall be deemed to have been established for the said City by the name of Tirunelveli Municipal Corporation:

   Provided that the Government may, from time to time, after consultation with the corporation, by notification, alter the limits of the city constituted under this sub-section so as to include therein or to exclude therefrom the areas specified in the notification:

   Provided further that the power to issue a notification under this sub-section shall be subject to previous publication.

   (2) The corporation shall, by the said name, be a body corporate, having perpetual succession and a common seal with power to acquire, hold and dispose of property and to enter into contracts and may by its corporate name, sue and be sued.
(3) The Tirunelveli Municipality, functioning immediately before the date of the commencement of this Act, shall be deemed to have been abolished from such commencement.

4. The municipal authorities charged with carrying out the provisions of this Act shall be,—

(1) a council; 
(2) a standing committee; 
(3) a Commissioner; and 
(4) a wards committee.

5. (1) Save as otherwise provided in sub-section (2), the council shall consist of such number of councillors elected in the manner laid down in this Act as may be fixed by the Government by notification, from time to time, so, however, that the total number of councillors of the council shall not exceed seventy-two at any time.

(2) The following persons shall also be represented in the council, namely:—

(a) not more than two persons who are not less than twenty-five years of age and who have special knowledge or experience in municipal administration, to be nominated by the Government.

Provided that the person nominated under this clause shall not have the right to vote in the meetings of the council;

(b) the members of the House of the People representing constituencies which comprise wholly or partly the area of the corporation and the members of the Council of States registered as electors within the area of the corporation;

(c) as nearly as possible one-fifth of the members of the State Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation to be nominated by the Speaker of the Legislative Assembly by rotation every year:

Provided that while nominating such members by rotation, the Speaker of the Legislative Assembly, shall ensure that as far as possible all the members representing constituencies which comprise wholly or partly the area of the corporation are given an opportunity of being represented in the council at least once during the duration of the council;

(d) the Chair-person of the committee, if any, constituted and if they are not councillors.

(3) Seats shall be reserved for the persons belonging to the Scheduled Castes and the Scheduled Tribes in the council and the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election in the council as the population of the Scheduled Castes in the City or of the Scheduled Tribes in the City bears to the total population of the City:

Provided that for the first election to be held immediately after the date of the commencement of this Act, the provisional population figures of the City as published in relation to 1991 census shall be deemed to be the population of the City as ascertained in that census.

(4) Seats shall be reserved for women belonging to the Scheduled Castes and the Scheduled Tribes, from among the seats reserved for the persons belonging to the Scheduled Castes and the Scheduled Tribes, which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Scheduled Castes and the Scheduled Tribes.
(5) Seats shall be reserved for women in the council and the number of seats reserved for women shall not be less than one-third (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) of the total number of seats in the council.

(6) The reservation of seats under sub-sections (3) and (4) shall cease to have effect on the expiry of the period specified in Article 334 of the Constitution.

6. (1) The corporation, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the said period of five years shall operate as a dissolution of the corporation.

(2) An election to constitute the corporation shall be completed—

(a) before the expiry of its duration specified in sub-section (1); or

(b) before the expiration of a period of six months from the date of its dissolution.

Provided that where the remainder of the period for which the dissolved corporation would have continued is less than six months, it shall not be necessary to hold any election, under this sub-section for constituting the corporation for such period.

7 (1) Subject to the provisions of sub-sections (2) and (3), the Tamil Nadu District Municipalities Act, 1920 (hereafter in this section referred to as the "District Municipalities Act") shall, with effect on and from the date of the commencement of this Act, cease to apply to the local area comprised within the City of Tirunelveli.

(2) Such cesser shall not affect—

(a) the previous operation of the District Municipalities Act, in respect of the local area comprised within the City of Tirunelveli,

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the District Municipalities Act, or

(c) any investigation, legal proceedings or remedy in respect of such penalty, forfeiture or punishment, and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all appointments, notifications, notices, rules, bye-laws, regulations, orders, directions, licences, permissions, schemes, forms and powers, made or issued or conferred under the District Municipalities Act, and in force on the date of the commencement of this Act shall, so far as they are not inconsistent with the provisions of this Act, continue to be in force in the local area comprised within the City of Tirunelveli until they are replaced by the appointments, notifications, notices, rules, bye-laws, regulations, orders, directions, licences, permissions, schemes, forms and powers to be made or issued or conferred under this Act.

8. (1) Save as otherwise expressly provided herein, all the provisions of the 1981 Act including the provisions relating to the levy and collection of any tax or fee, are hereby extended to and shall apply mutatis mutandis to the corporation and the 1981 Act shall, in relation to the corporation be read and construed as if the provisions of this Act had formed part of the 1981 Act.

(2) For the purpose of facilitating the application of the provisions of the 1981 Act to the corporation, the Government may, by notification, make such adaptations and modifications of the 1981 Act and the rules and bye-laws made thereunder whether by way of repealing, amending or suspending any provision thereof, as may be necessary or expedient and thereupon, the 1981 Act and the rules made thereunder, shall apply to the corporation subject to the adaptations and modifications so made.

(A Group) IV-2 Ex. (270)—11
(3) Notwithstanding that no provision or insufficient provision has been made under sub-section (2) for the adaptation of the provisions of the 1981 Act, or the rules and bye-laws made thereunder, any court, tribunal or authority required or empowered to enforce these provisions may, for the purpose of facilitating their application to the corporation, construe these provisions in such manner, without affecting the substance, as may be necessary or proper having regard to the matter before the court, tribunal or authority.

(4) In the 1981 Act as extended and applied to the City of Tirunelveli,—

(a) any reference to the City of Coimbatore, and Coimbatore Municipality, shall by reason of this Act, be construed as a reference to the City of Tirunelveli and Tirunelveli Municipality, respectively ; and

(b) a y reference to the Coimbatore Corporation, Corporation of Coimbatore and Municipal Corporation of Coimbatore, shall by reason of this Act, be construed as a reference to the Tirunelveli Corporation, Corporation of Tirunelveli and Municipal Corporation of Tirunelveli, respectively.

9. (1) All property, all rights of whatever kind, used, enjoyed or possessed by, and all interests of whatever kind owned by, or vested in, or held in trust by or for the council, with all rights of whatever kind used, enjoyed or possessed by the said council, as well as all liabilities legally subsisting against the said council, shall, on and from the date of the commencement of this Act and subject to such directions as the Government may, by general or special order, give in this behalf, vest with the corporation.

(2) All areas of taxes or other payments by way of composition for a tax, or due for expenses or compensation, or otherwise due to the said council on the date of such commencement may be recovered as if they had accrued to the corporation and may be recovered as if the said arrears or payments had become due, under the provisions of this Act.

(3) All taxes, fees and duties, which immediately before the date of the commencement of this Act, were being levied by the said council, shall be deemed to have been levied by the corporation under the provisions of this Act and shall continue to be in force accordingly until such taxes, fees and duties are revised cancelled or superseded by anything done or any action taken under this Act.

(4) All proceedings taken by, or against, the council or authority or any person under the District Municipalities Act, may be continued by, or against, the corporation, authority or person as if the said proceedings had been commenced under the provisions of this Act.

(5) Any action taken under the District Municipalities Act, by any authority before the date of such commencement shall be deemed to have been taken by the authority competent to take such action under this Act as if this Act had then been in force.

(6) Notwithstanding anything contained in this Act, every officer or employee who, immediately before the date of such commencement was in the service of the municipality, shall, on and from the date of the commencement of this Act, be deemed to be an officer or employee of the corporation:

Provided that,—

(a) the terms and conditions applicable to such officers and employees consequent on their absorption in the service of the corporation shall not be less favourable than those applicable to such employees immediately before the date of such commencement, as regards pay and allowances, leave, pension, gratuity, provident fund and age of superannuation ; and

(b) the service rendered by any such officer or other employee under the municipality up to the date of such commencement shall be deemed to be service under the corporation and he shall be entitled to count that service for the purpose of increments, leave, pension, provident fund and gratuity:
Provided further that any officer or other employee serving in the municipality shall be given an option to be exercised within such time and in such manner as may be prescribed either to be absorbed in the service of the corporation or to be retained in the service constituted under section 73-A of the District Municipalities Act, or to be retrenched from the service of the municipality on such retrenchment benefits as may be prescribed.

(7) Any division of the Tirunelveli Municipality into wards made under the District Municipalities Act, and in force on the date of the commencement of this Act, shall be deemed to be a division of the corporation until altered.

(8) The electoral roll prepared for the Tirunelveli Municipality under the District Municipalities Act, and in force on the date of the commencement of this Act, shall be deemed to be the electoral roll for the corporation until a new electoral roll is prepared and published and the part of the said electoral roll relating to each ward of the municipality shall be deemed to be the list of the electoral roll for the corresponding division of the corporation.

10. (1) There shall be appointed by the Government, by notification, a Special Officer to exercise the powers, perform the duties and discharge the functions of—

(1) the council.

(2) the standing committee,

(3) the Commissioner, and

(4) the wards committee.

(2) The Government shall cause elections to be held to the corporation so that the newly elected councillors and the Mayor may come into office within a period of six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994.

(3) The Special Officer shall exercise the powers, perform the duties and discharge the functions—

(a) of the corporation, until the elected councillors come into office;

(b) of the standing committee, until a standing committee is appointed by the corporation; and

(c) of the Commissioner, until a Commissioner is appointed by the Government and such officer may, if the Government so direct, receive remuneration for his services from the municipal fund.

(4) Until a new Special Officer is appointed by the Government under sub-section (1), the Special Officer of the municipality functioning immediately before the date of the commencement of this Act shall be deemed to be the Special Officer of the corporation and he shall exercise the powers and perform the duties and discharge the functions as those exercised, performed and discharged by the Special Officer appointed under sub-section (1).

(5) The Special Officer referred to in sub-section (1) or in sub-section (4) shall hold office for six months from the date of the commencement of this Act and no longer.

11. (1) The Government may make rules for carrying out the purposes of this Act.

(2) (a) All rules made under this Act shall be published in the Tamil Nadu Government Gazette and unless they are expressed to come into force on a particular day, shall come into force on the day on which they are so published.

(b) All notifications issued under this Act shall, unless they are expressed to come into force on a particular day, come into force on the day on which they are published.
(3) Every rule made or notification or order issued under this Act shall as soon as possible, after it is made or issued, be placed on the table of the Legislative Assembly, and if, before the expiry of the session in which it is so placed or the next session, the Assembly makes any modification in any such rule or notification or order, or the Assembly decides that the rule or notification or order should not be made or issued, the rule or notification or order shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or notification or order.

12. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by an order published in the Tamil Nadu Government Gazette, make such provisions not inconsistent with the provisions of this Act as appear to them to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made after the expiry of two years from the date of the commencement of this Act.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government, Law Department
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th November 1994 and is hereby published for general information:

ACT No. 53 OF 1994.

An Act further to amend the Laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fifth Year of the Republic of India as follows:

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 1994.

(2) It shall come into force at once.

PART II.

AMENDMENT TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

2. In section 414 of the Madras City Municipal Corporation Act, 1919, in sub-section (2), for the expression "only for six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994", the expression "up to the 31st day of December 1995" shall be substituted.

PART III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

3. In section 375 of the Tamil Nadu District Municipalities Act, 1920, in sub-section (2), for the expression "only for six months from the date of the commencement of the Tamil Nadu District Municipalities (Amendment) Act, 1994", the expression "up to the 31st day of December 1995" shall be substituted.

PART IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

4. In section 510-A of the Madurai City Municipal Corporation Act, 1971, in sub-section (2), for the expression "only for six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994", the expression "up to the 31st day of December 1995" shall be substituted.

PART V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

5. In section 511-A of the Coimbatore City Municipal Corporation Act, 1981, in sub-section (2), for the expression "only for six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994", the expression "up to the 31st day of December 1995" shall be substituted.
PART VI.

AMENDMENTS TO THE TIRUCHIRAPPALI CITY MUNICIPAL CORPORATION ACT, 1994.

6. In section 10 of the Tiruchirappalli City Municipal Corporation Act, 1994,—

(1) in sub-section (2), for the expression “within a period of six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994"; the expression “on or before the 31st day of December 1995” shall be substituted;

(2) in sub-section (5), for the words “only for six months from the date of the commencement of this Act”, the expression “up to the 31st day of December 1995” shall be substituted.

PART VII.

AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

7. In section 10 of the Tirunelveli City Municipal Corporation Act, 1994,—

(1) in sub-section (2), for the expression “within a period of six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994”; the expression “on or before the 31st day of December 1995” shall be substituted;

(2) in sub-section (5), for the words “only for six months from the date of the commencement of this Act”, the expression “up to the 31st day of December 1995” shall be substituted.

PART VIII.

AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

8. In section 10 of the Salem City Municipal Corporation Act, 1994,—

(1) in sub-section (2), for the expression “within a period of six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994”; the expression “on or before the 31st day of December 1995” shall be substituted;

(2) in sub-section (5), for the words “only for six months from the date of the commencement of this Act”, the expression “up to the 31st day of December 1995” shall be substituted.

(By order of the Governor.)

M. MUNIRAMAN,
Secretary to Government, Law Department.
Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 11th December 1995 and is hereby published for general information:

ACT No. 34 OF 1995.

An Act further to amend laws relating to Municipalities and Municipal Corporations in the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-sixth Year of the Republic of India as follows:

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment) Act, 1995.

(2) It shall come into force at once.

PART II.

AMENDMENTS TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

2. In section 3 of the Tamil Nadu District Municipalities Act, 1920 (hereinafter in this Part referred to as the 1920 Act), after clause (2), the following clause shall be inserted, namely:

"(2-A) 'Backward Classes of citizens' shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993."

(A Group) IV-2 Ex. (604)—1

(119)
3. In section 3-I of the 1920 Act—

(1) after sub-section (2), the following sub-sections shall be inserted, namely:

(2-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in every town panchayat and the number of seats so reserved, shall be, as nearly as may be, fifty per cent of the total number of seats in the town panchayat.

(2-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of Citizens which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of Citizens.”;

(2) in sub-section (3), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted;

(3) after sub-section (4), the following sub-section shall be inserted, namely:

“(4-A) (a) The offices of the Chair-persons of the town panchayat shall be reserved for persons belonging to the Backward Classes of citizens and the number of offices so reserved, shall be, as nearly as may be, fifty per cent of the total number of offices of the Chair-persons of the town panchayats in the State.

(b) The offices of the Chair-persons of the town panchayats shall be reserved for persons belonging to the Backward Classes of citizens from among the offices reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one third of the total number of offices reserved for the persons belonging to the Backward Classes of citizens.”;

(4) in sub-section (5)—

(a) for the expression “(including the number of offices reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of offices reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted;

(b) in the proviso for the expression “under this sub-section and under sub-section (4)”, the expression “under this section” shall be substituted.

4. In section 7 of the 1920 Act—

(1) after sub-section (6), the following sub-sections shall be inserted, namely:

(6-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in every municipality and the number of seats so reserved, shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct elections in that municipality.

(6-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens;”;

(2) in sub-section (7), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted;
(3) after sub-section (8), the following sub-section shall be inserted, namely:

"(8-A) (a) The offices of the Chair-persons of the municipalities shall be reserved for the persons belonging to the Backward Classes of citizens and the number of offices so reserved shall be, as nearly as may be, fifty per cent of the total number of offices of the Chair-persons of the municipalities in the State.

(b) The offices of the Chair-persons of the municipalities shall be reserved for women belonging to the Backward Classes of citizens from among the offices reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one third of the total number of offices reserved for the persons belonging to the Backward Classes of citizens."

(4) in sub-section (9)—

(a) for the expression "(including the number of offices reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" the expression "(including the number of offices reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)" shall be substituted;

(b) for the proviso, the following proviso shall be substituted, namely:

"Provided that the offices of Chair-persons of the municipalities reserved under this section shall be allotted by rotation to different municipalities in such manner as may be prescribed."

PART-III.

AMENDMENTS TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

5. In section 3 of the Madras City Municipal Corporation Act, 1919 (hereinafter referred to as the 1919 Act), after clause (2), the following clause shall be inserted, namely:

"(2-A) "Backward Classes of citizens" shall have the same meaning as defined in clause (8) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993."

6. In section 5 of the 1919 Act,—

(1) after sub-section (4), the following sub-sections shall be inserted, namely:

"(4-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the council and the number of seats so reserved shall be as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the council.

(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens, which shall not be less than one third of the total number of seats reserved for the persons belonging to the Backward Classes of Citizens."

(2) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)" shall be substituted.
PART-IV.

AMENDMENTS TO THE MADURAL CITY MUNICIPAL CORPORATION ACT, 1971.

Amendment of section 2.

7. In section 2 of the Madural City Municipal Corporation Act, 1971 (hereinafter in this Part referred to as the 1971 Act), after clause (2), the following clause shall be inserted, namely:

"(2A) ‘Backward Classes of Citizens’ shall have the same meaning as defined in clause (1) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of Appointments or Posts in the Services under the State) Act, 1993;"

Amendment of section 5.

8. In section 5 of the 1971 Act,—

(1) after the word ‘(4)’ the following sub-section shall be inserted, namely:

"(4A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one-third of the total number of seats to be filled by direct election in the council.

(4B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than fifteen per cent of the total number of seats to be filled by direct election in the council.

(4C) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than thirty per cent of the total number of seats to be filled by direct election in the council.

(4-D) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than thirty per cent of the total number of seats to be filled by direct election in the council.

9. In section 2 of the Coimbatore City Municipal Corporation Act, 1981 (hereinafter in this Part referred to as the 1981 Act), after clause (2), the following clause shall be inserted, namely:

"(2A) ‘Backward Classes of Citizens’ shall have the same meaning as defined in clause (1) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of Appointments or Posts in the Services under the State) Act, 1993;"

10. In section 5 of the 1981 Act,—

(1) after sub-section (4), the following sub-sections shall be inserted, namely:

"(4A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the council and the number of seats so reserved shall be as nearly as may be, fifteen per cent of the total number of seats to be filled by direct election in the council.

(4B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens;"

(2) in sub-section (5), for the expression ‘(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens’) shall be substituted.
PART VI.

AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

11. In section 2 of the Tiruchirappalli City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Tiruchirappalli Corporation Act), for clause (a), the following clauses shall be substituted, namely:

"(a) ‘Backward Classes of citizens’ shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993;

(aa) ‘City of Tiruchirappalli’ or ‘City’ means the local area comprised in the Tiruchirappalli Municipality and includes any local area which after the date of the commencement of this Act, is included in the City but does not include any local area which after such date of the commencement is excluded from the city.”

12. In section 5 of the Tiruchirappalli Corporation Act,—

(a) In sub-section (4), the following sub-sections shall be inserted, namely:

“(4-A) Seats shall be reserved for persons belonging to the Backward Classes of citizens in the council and the number of seats so reserved shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the council.

(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens.”

(b) In sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression "(including the number of seats reserved for persons belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)" shall be substituted.

PART VII.

AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

13. In section 2 of the Tirunelveli City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Tirunelveli Corporation Act), for clause (a), the following clauses shall be substituted, namely:

"(a) ‘Backward Classes of citizens’ shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993;

(aa) ‘City of Tirunelveli’ or ‘City’ means the local area comprised in the Tirunelveli Municipality and includes any local area which after the date of the commencement of this Act, is included in the City but does not include any local area which after such date of the commencement is excluded from the City.”

(A Group) IV-2 Ex. (604) — 2
14. In section 5 of the Tirunelveli Corporation Act,—

(1) after sub-section (4), the following sub-sections shall be inserted, namely:

"(4-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the Council and the number of seats so reserved shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the Council.

(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens, which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens.";

(2) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)"; the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)" shall be substituted.

PART VIII.

AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

15. In section 2 of the Salem City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Salem Corporation Act), for clause (a), the following clauses shall be substituted, namely:

"(a) ‘Backward Classes of citizens’ shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993;

(aa) ‘City of Salem’ or ‘City’ means the local area comprised in the Salem Municipality and includes any local area which after the date of commencement of this Act is included in the City but does not include any local area which after such date of the commencement is excluded from the City;"

16. In section 5 of the Salem Corporation Act,—

(1) after sub-section (4), the following sub-sections shall be inserted, namely:

"(4-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the Council and the number of seats so reserved shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the Council.

(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens;";

(2) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)"; the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)" shall be substituted.
PART IX.

AMENDMENT TO THE TAMIL NADU MUNICIPAL CORPORATION LAWS (AMENDMENT AND SPECIAL PROVISION) ACT, 1994.

17. In section 121 of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994, for the words "and two shall be reserved for women," the words "two shall be reserved for women and such number of offices of Mayor not exceeding fifty per cent of the total number of office of the Mayor as may be prescribed, shall be reserved for the persons belonging to the Backward Classes of citizens" shall be substituted.

(By order of the Governor)

M. MUNI RAMAN,
Secretary to Government,
Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 30th December 1995 and is hereby published for general information:—

ACT No. 46 OF 1995.

An Act further to amend the Laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-sixth Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 1995. [Short title and commencement.]

(2) It shall come into force at once.

AMENDMENT TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

2. In section 414 of the Madras City Municipal Corporation Act, 1919, in sub-section (2), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

3. In section 375 of the Tamil Nadu District Municipalities Act, 1920, in sub-section (2), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

PART-IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

4. In section 510-A of the Madurai City Municipal Corporation Act, 1971, in sub-section (2), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

PART-V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

5. In section 511-A of the Coimbatore City Municipal Corporation Act, 1981, in sub-section (2), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.
PART-VI.
AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment No. 6.
1. In section 10 of the Tiruchirappalli City Municipal Corporation Act, 1994,

(1) in sub-section (2), for the expression “on or before the 31st day of December 1995”, the expression “on or before the 30th day of June 1996” shall be substituted;

(2) in sub-section (5), for the expression “up to the 31st day of December 1995”, the expression “up to the 30th day of June 1996” shall be substituted.

PART-VII.
AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment No. 7.
2. In section 10 of the Tirunelveli City Municipal Corporation Act, 1994,

(1) in sub-section (2), for the expression “on or before the 31st day of December 1995”, the expression “on or before the 30th day of June 1996” shall be substituted;

(2) in sub-section (5), for the expression “up to the 31st day of December 1995”, the expression “up to the 30th day of June 1996” shall be substituted.

PART-VIII.
AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment No. 8.
3. In section 10 of the Salem City Municipal Corporation Act, 1994,

(1) in sub-section (2), for the expression “on or before the 31st day of December 1995”, the expression “on or before the 30th day of June 1996” shall be substituted;

(2) in sub-section (5), for the expression “up to the 31st day of December 1995”, the expression “up to the 30th day of June 1996” shall be substituted.

(By order of the Governor.)

M. MUNIRAMAN,
Secretary to Government, Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th June 1996 and is hereby published for general information:

ACT No. 16 OF 1996.

An Act further to amend the Laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows:

PART I.
PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment) Act, 1996.

(2) It shall come into force at once.

PART II.
AMENDMENT TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

2. In section 414 of the Madras City Municipal Corporation Act, 1919, in sub-section (2), for the expression “up to the 30th day of June 1996 and no longer”, the expression “up to the 31st day of December 1996 or for such shorter period as the State Government may, by notification, specify in this behalf” shall be substituted.

PART III.
AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

3. In section 375 of the Tamil Nadu District Municipalities Act, 1920, in sub-section (2), for the expression “up to the 30th day of June 1996 and no longer”, the expression “up to the 31st day of December 1996 or for such shorter period as the State Government may, by notification, specify in this behalf” shall be substituted.

PART IV.
AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.
PART V.
AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

5. In section 511-A of the Coimbatore City Municipal Corporation Act, 1981, in sub-section (2), for the expression “upto the 30th day of June 1996 and no longer”, the expression “upto the 31st day of December 1996 or for such shorter period as the Government may, by notification, specify in this behalf” shall be substituted.

PART VI.
AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

6. In section 10 of the Tiruchirappalli City Municipal Corporation Act, 1994—

(1) in sub-section (2), for the expression “on or before the 30th day of June 1996”, the expression “on or before the 31st day of December 1996” shall be substituted;

(2) in sub-section (3), for the expression “upto the 30th day of June 1996 and no longer”, the expression “upto the 31st day of December 1996 or for such shorter period as the Government may, by notification, specify in this behalf” shall be substituted.

PART VII.
AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

7. In section 10 of the Tirunelveli City Municipal Corporation Act, 1994—

(1) in sub-section (2), for the expression “on or before the 30th day of June 1996”, the expression “on or before the 31st day of December 1996” shall be substituted;

(2) in sub-section (3), for the expression “upto the 30th day of June 1996 and no longer”, the expression “upto the 31st day of December 1996 or for such shorter period as the Government may, by notification, specify in this behalf” shall be substituted.
8. In section 10 of the Salem City Municipal Corporation Act, 1994—

(1) in sub-section (2), for the expression “on or before the 30th day of June 1996”, the expression “on or before the 31st day of December 1996” shall be substituted.

(2) in sub-section (5), for the expression “upto the 30th day of June 1996 and no longer”, the expression “upto the 31st day of December 1996 or for such shorter period as the Government may, by notification, specify in this behalf” shall be substituted.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government,
Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th June 1996 and is hereby published for general Information:—

ACT No. 17 OF 1996.

An Act further to amend the laws relating to Municipalities and Municipal Corporations in the State of Tamil Nadu.

WHEREAS under Article 243-T of the Constitution of India, the Legislature of the State have been empowered to make suitable provision for reservation of seats in any Municipality or Offices of Chair-persons in the Municipalities for Backward Classes of citizens;

AND WHEREAS a policy decision was taken by the Government of Tamil Nadu to provide reservation for Backward Classes of citizens in the wards of the Town Panchayats, Municipalities and Municipal Corporations and of the offices of chair-persons of Town Panchayats, Municipalities and Municipal Corporations in this State;


AND WHEREAS provisions which were made in Tamil Nadu Panchayats Act, 1994 by the Tamil Nadu Panchayats (Second Amendment) Act, 1995 (Tamil Nadu Act 30 of 1995) providing reservation of fifty per cent of the wards at each level of Panchayats and of the Offices of Presidents of Village Panchayats, Chairmen of Panchayat Union Councils and Chairmen of District Panchayats in this State for Backward Classes of citizens had been challenged and the High Court, Madras, in its judgment dated the 3rd April 1996 in W.P. No. 14637 of 1995, etc. has struck down the provisions of the said Act providing reservation for Backward Classes of citizens and all notifications issued under the said Act effecting reservation in favour of Backward Classes of citizens;

AND WHEREAS it is felt that provisions made for reservation of seats and offices of Chair-persons for Backward Classes of citizens in the Town Panchayats, the Municipalities and Municipal Corporations are likely to be struck down if challenged before the courts as in the case of reservations made in the Panchayats;

AND WHEREAS the State Government have taken a policy decision to conduct the elections for the Town Panchayats, Municipalities and Municipal Corporations in this State at the earliest possible time;

AND WHEREAS in order to complete the process of elections to all Town Panchayats, Municipalities and Municipal Corporations in the State, there is no other alternative for the time being except to omit the provisions relating to the reservation for Backward Classes of citizens made in the laws relating to Municipalities and Municipal Corporations;

AND WHEREAS it is considered necessary to amend the laws relating to Municipalities and Municipal Corporations suitably;

BE IT ENACTED by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows:—

PART I.

PRELIMINARY.

I. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 1996.

2. This Act shall come into force at once.

(A Group) IV-3 Extra 5611-4
PART II.

AMENDMENTS TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

2. In section 3 of the Tamil Nadu District Municipalities Act, 1920 (hereinafter referred to as the 1920 Act), clause (2-A) shall be omitted.

3. In section 3-I of the 1920 Act,—

(1) sub-sections (2-A) and (2-B) shall be omitted;

(2) in sub-section (2), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)", the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) shall be substituted;

(3) sub-section (4-A) shall be omitted;

(4) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)", the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) shall be substituted.

4. In section 7 of the 1920 Act,—

(1) sub-sections (6-A) and (6-B) shall be omitted;

(2) in sub-section (7), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)", the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) shall be substituted;

(3) sub-section (8-A) shall be omitted;

(4) in sub-section (9), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)", the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) shall be substituted.

PART III.

AMENDMENTS TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

5. In section 3 of the Madras City Municipal Corporation Act, 1919 (hereinafter referred to as the 1919 Act), clause (2-A) shall be omitted.

6. In section 5 of the 1919 Act,—

(1) sub-sections (4-A) and (4-B) shall be omitted;

(2) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)", the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) shall be substituted.
PART IV.
AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

7. In section 2 of the Madurai City Municipal Corporation Act, 1971 (hereinafter in this Part referred to as the 1971 Act), clause (2-A) shall be omitted. Amendment of section 2.

8. In section 5 of the 1971 Act,—
   (1) sub-sections (4-A) and (4-B) shall be omitted; Amendment of section 5.
   (2) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)"; the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" shall be substituted.

PART V.
AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.


10. In section 5 of the 1981 Act,—
   (1) sub-sections (4-A) and (4-B) shall be omitted; Amendment of section 5.
   (2) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)"; the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" shall be substituted.

PART VI.
AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

11. In section 2 of the Tiruchirappalli City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Tiruchirappalli Corporation Act), clause (a) shall be omitted. Amendment of section 2.

12. In section 5 of the Tiruchirappalli Corporation Act,—
   (1) sub-sections (4-A) and (4-B) shall be omitted; Amendment of section 5.
   (2) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)"; the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" shall be substituted.

PART VII.
AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

13. In section 2 of the Tirunelveli City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Tirunelveli Corporation Act), clause (a) shall be omitted. Amendment of section 2.

14. In section 5 of the Tirunelveli Corporation Act,—
   (1) sub-sections (4-A) and (4-B) shall be omitted; Amendment of section 5.
(2) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)", the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" shall be substituted.

PART VIII.

AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 2. 15. In section 2 of the Salem City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Salem Corporation Act), clause (a) shall be omitted.

Amendment of section 5. 16. In section 5 of the Salem Corporation Act, --

(1) sub-sections (4-A) and (4-B) shall be omitted;

(2) in sub-section (5), for the expression "(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)", the expression "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" shall be substituted.

PART IX.

AMENDMENT TO THE TAMIL NADU MUNICIPAL CORPORATION LAWS (AMENDMENT AND SPECIAL PROVISION) ACT, 1994.

Amendment of section 121. 17. In section 121 of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994, for the words "two shall be reserved for women and such number of offices of Mayor not exceeding fifty percent of the total number of office of the Mayor as may be prescribed, shall be reserved for the persons belonging to the Backward Classes of citizens ", the words "two shall be reserved for women " shall be substituted.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government,
Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 13th August, 1996, and is hereby published for general information:

**ACT No. 22 OF 1996.**

An Act further to amend the laws relating to the municipalities and municipal corporations in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows:

**PART I.**

**PRELIMINARY.**

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Third Amendment) Act, 1996.

(2) It shall come into force at once.

**PART II.**

**AMENDMENTS TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.**

2. In section 3-C of the Tamil Nadu District Municipalities Act, 1920, the proviso to clause (a) shall be omitted;

(2) for sub-section (3), the following sub-section shall be substituted, namely:

"(3) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the Town Panchayat.".

3. In section 7 of the 1920 Act,—

(1) in sub-section (3), the proviso to clause (a) shall be omitted;

(2) for sub-section (4), the following sub-section shall be substituted, namely:

"(4) The persons referred to in sub-section (3) shall be entitled to take part in the proceedings, but shall not have the right to vote in the meetings of the Council.".

1. In section 12 of the 1920 Act, in sub-section (3), for the expression "other than the Councillor", the expression "other than the persons referred to in sub-section (3) of section 7 of the Act", shall be substituted.

2. In section 13 of the 1920 Act, the following section shall be substituted:

**Appointment of standing committee.**—(1) A council may, with the previous approval of the State Government, constitute such number of Standing Committees as it may consider necessary for the purpose of exercising such powers, duties, and functions as are prescribed or may be assigned to them, and may divide the jurisdiction among the several committees to any extent and in such manner as may be convenient for the purpose of exercising such powers, duties, and functions among any such committees as may be considered necessary.

Provided that nothing contained in this sub-section shall apply to the Taxation Appeal Committee referred to in section 23-A.

(2) The composition of Standing Committees and the method of appointment of Chairman and the group of members and Chairman of Standing Committees shall be prescribed.

21
Amendment of section 23-A.

6. In section 23-A of the 1920 Act, in clause (1), for the expression "and four councillors elected by the council", the expression "and four councillors three of whom shall be elected by the council from among themselves and one person nominated by the Chairman from among the persons referred to in sub-section (3) of section 7" shall be substituted.

Amendment of section 43-C.

7. In section 43-C of the 1920 Act, in sub-section (2), for the expression "and the conditions under which such deposits may be forfeited" the expression "the conditions under which such deposits may be forfeited and the maximum amount of expenditure which may be incurred by candidates standing for election as councillor or chairman" shall be substituted.

Amendment of section 31-B.

8. In section 31-B of the 1920 Act, in sub-section (1), in clause (a), for the expression "as councillor", the expression "as chairman or councillor" shall be substituted.

Amendment of Schedule X.

9. In Schedule X of the 1920 Act, after item 15 and the entries relating thereto, the following items and entries shall be added, namely:

17. Regulation of land use and construction of buildings.
18. Fire services.

PART III.

AMENDMENTS TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu Act IV of 1919.

10. In section 3 of the Madras City Municipal Corporation Act, 1919, (hereinafter referred to as the 1919 Act),—

(a) in clause (26-B), for the expression "section 6-F", the expression "section 5A" shall be substituted;

(b) clause (28) shall be omitted.

11. In section 5 of the 1919 Act,—

(1) in sub-section (2),—

(a) the proviso to clause (a) shall be omitted.

(b) for clause (c) "including the provisions relating to the members of this Act, the following clause shall be substituted, namely:

"(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the Corporation.",

(c) clause (d) shall be omitted.

(2) after sub-section (2), the following sub-section shall be inserted, namely:

"(2-A) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council.".

12. For section 5-A of the 1919 Act, the following section shall be substituted, namely:

"54. Constitution of Wards Committees.—(1) There shall be constituted by the State Government, by notification, such number of ward's committees comprising territorial area of such number of wards as may be specified in the notification with the territorial area of the corporation.

(2) Each ward's committee shall consist of—

(a) all the councillors of the corporation representing the ward's within the territorial area of the ward's committee; and
(b) the person, if any nominated by the State Government under clause (a) of sub-section (2) of section 5, if his name is registered as a voter within the territorial area of the ward's committee.

(3) The State Government may, after consultation with the corporation from time to time, by notification, alter the name, increase or diminish the area of any wards committee specified in the notification issued under sub-section (1) ".

13. For section 6-A of the 1919 Act, the following section shall be substituted, namely:

"6-A. Constitution of Standing Committees.—(1) There shall be constituted by the State Government, by notification, such number of Standing Committees not exceeding three as may be specified in the notification for the purpose of exercising such powers, discharging such duties or performing such functions as the Council may delegate to them.

(2) The composition of Standing Committees and the method of appointment of Chairman and the term of office of members and Chairman of Standing Committees shall be such as may be prescribed.".

14. In the 1919 Act, sections 6-B, 6-C, 6-D, 6-E and 6-F shall be omitted.

15. For section 6-G of the 1919 Act, the following section shall be substituted, namely:

"6-G. Election and term of office of chairman of wards committee.—

(1) The Chairman of the Wards Committee shall be elected by the councillors of the Wards Committee from among themselves after each ordinary election to the council in such manner as may be prescribed.

(2) The Chairman of the Wards Committee shall hold office till the duration of the Wards Committee.

(3) Any casual vacancy in the office of the Chairman of the Wards Committee shall be filled up in such manner as may be prescribed and the Chairman elected in any such casual vacancy shall hold office only so long as the person in whose place he is elected would have been entitled to hold the office, if the vacancy had not occurred.".

16. In section 6-H of the 1919 Act,—

(1) for sub-section (1), the following sub-section shall be substituted, namely:

"(1) Subject to the provisions of this Act and the rules made thereunder, the Council may delegate such powers and duties as it deems fit to a Wards Committee.";

(2) sub-sections (2), (3) shall be omitted.

17. In section 32 of the 1919 Act, in sub-section (1), for the expression "clauses (b), (c) and (d)" the expression "clauses (b) and (c)" shall be substituted.

18. In section 34 of the 1919 Act, for the expression "clauses (b), (c) and (d)" wherever it occurs, the expression "clauses (b) and (c)" shall be substituted.

19. In the 1919 Act, after section 45, the following section shall be inserted, namely:

"45-A. Construction of references to Divisions.—In this Act, wherever the expression "Division" or "Divisions" and "territorial Divisions" occur, it shall be deemed to refer to "Ward" or "Wards" respectively."
PART IV.

AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.


(a) in clause (42-A), for the expression “section 10-A”, the expression “section 5-A” shall be substituted;

(b) clause (45) shall be omitted,

27. In section 5 of the 1971 Act,—

(1) in sub-section (1),—

(a) the proviso to clause (a) shall be omitted;

(b) for clause (c) including the proviso thereto, the following clause shall be substituted, namely:

“(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation;

(c) clause (d) shall be omitted,

(2) after sub-section (2), the following sub-section shall be inserted, namely:

“(2-A) The person referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council.”

28. For section 5-A of the 1971 Act, the following section shall be substituted, Substituting for section 5-A, namely:—

“5-A. Constitution of Ward Committees.—(1) There shall be constituted by the Government, by notification, such number of wards committees comprising territorial area of such number of wards as may be specified in the notification within the territorial area of the corporation.
(2) Each wards committee shall consist of—
(a) all the councillors of the corporation representing the wards within the territorial area of the wards committee; and
(b) the person, if any, nominated by the Government under clause (a) of sub-section (2) of section 5, if his name is registered as a voter within the territorial area of the wards committee.

(3) The Government may, after consultation with the corporation from time to time, by notification, alter the name, increase or diminish the area of any wards committee specified in the notification issued under sub-section (1).

29. In section 6 of the 1971 Act, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) There shall be constituted by the Government, by notification, such number of standing committees not exceeding three as may be specified in the notification for the purpose of exercising such powers, discharging such duties or performing such functions as the council may delegate to them.

(1-A) The composition of Standing Committees and the method of appointment of Chairman and the term of office of members and Chairman of standing committees shall be such as may be prescribed."

30. Sections 7, 8, 9, 10 and 10-A other than section 9-A of the 1971 Act shall be omitted.

31. For section 10-B of the 1971 Act, the following section shall be substituted, namely:—

"10-B. Election and term of office of Chairman of Wards Committee.—

(1) The Chairman of the Wards Committee shall be elected by the councillors of the Wards Committee from among themselves after each ordinary election to the council in such manner as may be prescribed.

(2) The Chairman of the Wards Committee shall hold office till the duration of the Wards Committee.

(3) Any casual vacancy in the office of the Chairman of the Wards Committee shall be filled up in such manner as may be prescribed and the Chairman elected in any such casual vacancy shall hold office only so long as the person in whose place he is elected would have been entitled to the office, if the vacancy had not occurred."

32. In section 10-C of the 1971 Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) Subject to the provisions of this Act and the rules made thereunder, the council may delegate such powers and duties as it deems fit to a Wards Committee;"

(b) sub-sections (2) and (3) shall be omitted.

33. In section 33 of the 1971 Act, in sub-section (1), for the expression "clauses (b), (c) and (d)" , the expression "clauses (b) and (c)" shall be substituted.

34. In section 35 of the 1971 Act, for the expression "clauses (b), (c) and (d)" wherever it occurs, the expression "clauses (b) and (c)" shall be substituted.

35. In section 57 of the 1971 Act, in sub-section (1), in the opening portion, for the expression "clauses (b), (c) or (d)" the expression "clause (b) or (c)" shall be substituted.

36. In section 60-A of the 1971 Act, in sub-section (1), for the expression "election of a councillor", the expression "election of Mayor or a Councillor" shall be substituted.

37. In section 60-B of the 1971 Act, in sub-section (1), in clause (c), for the expression "as a councillor", the expression "as Mayor or a Councillor" shall be substituted.

(A Group) IV-2 Fr. 133-3
38. In section 66 of the 1971 Act, in sub-section (2), in clause (b), for the
expression “and conditions under which such deposits may be forfeited”, the
expression “the conditions under which such deposits may be forfeited and the maximum
amount of expenditure which may be incurred by the candidates standing for
election as Councillor or Mayor” shall be substituted.

39. In the 1971 Act, Schedules VIII and IX shall be omitted.

40. In Schedule X of the 1971 Act, after item 15 and the entries relating thereto,
the following items and entries shall be added, namely:

17. Regulation of land use and construction of buildings.
18. Fire Services”.

PART V

AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION
ACT, 1981.

41. In section 2 of the Coimbatore City Municipal Corporation Act, 1981 (hereinafter in
this part referred to as the 1981 Act),—

(a) in clause (42-A), for the expression “section 10-A”, the expression
“section 5-A” shall be substituted;
(b) clause (45) shall be omitted.

42. In section 5 of the 1981 Act,—

(1) in sub-section (2),—

(a) the proviso to clause (a) shall be omitted;
(b) for clause (c), including the proviso thereto, the following clause shall
be substituted, namely:

“(c) all the members of the Tamil Nadu Legislative Assembly representing
constituencies which comprise wholly or partly the area of the Corporation.”;
(c) clause (d) shall be omitted;
(2) after sub-section (2), the following sub-section shall be inserted, namely:

“(2-A). The person referred to in sub-section (2) shall be entitled to take
part in the proceedings but shall not have the right to vote in the meetings of the
council.”.

43. For section 5-A of the 1981 Act, the following section shall be substituted, namely:

“5-A. Constitution of Wards Committees.—(1) There shall be constituted by
the Government, by notification, such number of wards committees
comprising territorial area of such number of wards as may be specified in the
notification within the territorial area of the corporation.

(2) Each wards committee shall consist of—

(a) all the councillors of the corporation representing the wards within
the territorial area of the wards committee; and
(b) the persons, if any, nominated by the Government under clause
(3) The Government may, after consultation with the corporation
from time to time, by notification, alter the name, increase or diminish the area
of any wards committee specified in the notification issued under sub-section (1).”.

44. In section 6 of the 1981 Act, for sub-section (1), the following sub-sections shall
be substituted, namely:

—
“(1) There shall be constituted by the Government, by notification, such number of Standing Committees not exceeding three as may be specified in the notification for the purpose of exercising such powers, discharging such duties or performing such functions as the council may delegate to them.

(1-A) The composition of Standing Committees and the method of appointment of Chairman and the term of office of members and Chairman of Standing Committees shall be such as may be prescribed.”

45. Sections 7, 8, 9, 10 and 10-A other than section 9-A of the 1981 Act shall be omitted.

46. For section 10-B of the 1981 Act, the following section shall be substituted, namely:

“10-B. Election and term of office of Chairman of Wards Committee—

(1) The Chairman of the Wards Committee shall be elected by the councillors of the Wards Committee from among themselves after each ordinary election to the council in such manner as may be prescribed.

(2) The Chairman of the Wards Committee shall hold office till the duration of the Wards Committee.

(3) Any casual vacancy in the office of the Chairman of the Wards Committee shall be filled up in such manner as may be prescribed and the Chairman elected in any such casual vacancy shall hold office only so long as the person in whose place he is elected would have been entitled to hold office, if the vacancy had not occurred.”.

47. In section 10-C of the 1981 Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:

“(1) Subject to the provisions of this Act and the rules made thereunder, the Council may delegate such powers and duties as it deems fit to a Wards Committee.”;

(b) sub-sections (2) and (3) shall be omitted.

48. In section 34 of the 1981 Act, in sub-section (1), for the expression “clauses (b), (c) and (d)”, the expression “clauses (b) and (c)” shall be substituted.

49. In section 36 of the 1981 Act, for the expression “clauses (b), (c) and (d)” wherever it occurs, the expression “clauses (b) and (c)” shall be substituted.

50. In the 1981 Act, after section 51, the following section shall be inserted, namely:

“51-A. Construction of references to Divisions.—In this Act, wherever the expression “Division” or “Divisions” occur it shall be deemed to refer to the “Ward” or “Wards” respectively.”.

51. In section 59 of the 1981 Act, in sub-section (1), in the opening portion, for the expression “clauses (b), (c) or (d)”, the expression “clauses (b) or (c)” shall be substituted.

52. In section 62-A of the 1981 Act, in sub-section (1), for the expression “election of a Councillor”, the expression “election of Mayor or a Councillor” shall be substituted.

53. In section 62-B of the 1981 Act, in sub-section (1), in clause (a), for the expression “as a councillor”, the expression “as Mayor or a Councillor” shall be substituted.
54. In section 68 of the 1981 Act, in sub-section (2), in clause (b), for the expression "and conditions under which such deposits may be forfeited", the expression "the conditions under which such deposits may be forfeited and the maximum amount of expenditure which may be incurred by the candidates standing for election as Councillor or Mayor" shall be substituted.

55. In the 1981 Act, Schedules VIII and IX shall be omitted.

56. In Schedule X of the 1981 Act, after item 15 and the entries relating thereto, the following items and entries shall be added, namely:

"16. Urban Planning including Town Planning."
"17. Regulation of land use and construction of buildings."
"18. Fire Services."

PART VI.

AMENDMENT TO THE TAMIL NADU MUNICIPAL CORPORATION LAWS (AMENDMENT AND SPECIAL PROVISION) ACT, 1994.

Substitution of section 121.

57. For section 121 of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994, the following section shall be substituted, namely:

121. Reservation of the offices of Mayors for the members of the Scheduled Castes or the Scheduled Tribes and for women.—(a) The offices of the Mayors of the Corporations in the State shall be reserved for the persons belonging to the Scheduled Castes or the Scheduled Tribes and the number of offices so reserved shall bear, as nearly as may be, the same proportion to the total number of offices in all the Corporations in the State as the population of the Scheduled Castes in all the Corporations in the State bears to the total population of all the Corporations in the State:

Provided that where no office of Mayor can be reserved for the persons belonging to the Scheduled Castes or the Scheduled Tribes based on the total percentage of population of the Scheduled Castes and the Scheduled Tribes in all the Corporations, one office of Mayor of a Corporation having the highest percentage of population of the Scheduled Castes and the Scheduled Tribes shall be reserved for women belonging to the Scheduled Castes or Scheduled Tribes out of the total number of offices of Mayors reserved for women under clause (b);

(b) The offices of the Mayors in the State shall be reserved for women and the number of offices so reserved for women shall not be less than one-third of the total number of offices of the Mayors in the State:

Provided that the offices of the Mayors reserved under this section shall be allotted by rotation to different municipal corporations in the State in such manner as may be prescribed before the ordinary elections to the municipal corporations in the State.

PART VII.

AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

58. In section 5 of the Tiruchirappalli City Municipal Corporation Act, 1994,—

(1) in sub-section 2,—

(a) the proviso to clause (a) shall be omitted:
(b) for clause (c) including the proviso thereto, the following clause shall be substituted, namely:

"(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation;");

(c) clause (d) shall be omitted.

(2) after sub-section (2), the following sub-section shall be inserted, namely:

"(2-A) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council."]

PART VIII.

AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

59. In section 5 of the Tirunelveli City Municipal Corporation Act, 1994,— Amendment section 5.

(1) in sub-section 2,—

(a) the proviso to clause (a) shall be omitted;

(b) for clause (c) including the proviso thereto, the following clause shall be substituted, namely:

"(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation;");

(c) clause (d) shall be omitted.

(2) after sub-section (2), the following sub-section shall be inserted, namely:

"(2-A) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council."]

PART IX.

AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

60. In section 5 of the Salem City Municipal Corporation Act, 1994,—

(1) in sub-section 2,—

(a) the proviso to clause (a) shall be omitted;

(b) for clause (c) including the proviso thereto, the following clause shall be substituted, namely:

"(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation;");

(c) clause (d) shall be omitted.

(2) after sub-section (2), the following sub-section shall be inserted, namely:

"(2-A) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council."]

(By order of the Governor.)

A. N. AZAN,

Secretary, Government Law Department
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th February 1997 and is hereby published for general information:

ACT No. 3 OF 1997.

An Act further to amend the laws relating to the Municipalities and Municipal Corporations in the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth year of the Republic of India as follows:

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment) Act, 1997.

(2)(a) Sections 12, 24 and 35 shall be deemed to have come into force on the 18th day of October 1996.

(b) Sections 2, 3, 5, 6, 9, 10, 14, 21, 22, 26, 32, 33, 37, 43, 44 and 45 shall be deemed to have come into force on the 14th day of November 1996.

(c) Sections 4, 7, 9, 11, 13, 14 to 20, 23, 25, 27 to 31, 34, 36 and 38 to 42 shall be deemed to have come into force on the 27th day of December 1996.

PART II.

AMENDMENTS TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

2. In section 3-C of the Tamil Nadu District Municipalities Act, 1920 (hereinafter in this part referred to as the 1920 Act), in sub-section (2), clause (a) shall be omitted.

3. In section 7 of the 1920 Act, in sub-section (3), clause (a) shall be omitted.

4. In section 23-A of the 1920 Act, in clause (1), for the expression "and four councillors three of whom shall be elected by the council from among themselves and one person nominated by the Chairman from among the persons referred to in sub-section (3) of section 7", the expression "and four councillors selected by the council" shall be substituted.

5. In section 24-B of the 1920 Act, in sub-section (2), clause (b) shall be omitted.

6. In section 50-A of the 1920 Act—

(i) in sub-section (1)—

(i) the expression "and every person nominated under clause (a) of sub-section (2) of section 3-C or clause (a) of sub-section (3) of section 7, as the case may be", shall be omitted;

(ii) for the expression, "elected as a councillor of nominated under clause (a) of sub-section (2) of section 3-C or under clause (a) of sub-section (3) of section 7, as representative in", the expression "elected as a councillor of" shall be substituted.
(2) in subsection (2), the expression "or sits as a representative nominated under clause (a) of subsection (2) of section 3-C or under clause (a) of subsection (3) of section 7" shall be omitted.

Insertion of new section 117-A.

7. After section 117 of the 1920 Act, the following section shall be inserted, namely:

"117-A. Power to assess in case of escape from assessment:— Notwithstanding anything to the contrary contained in this Act or the rules made thereunder if for any reason any person liable to pay any of the taxes or fees leviable under this Chapter has escaped assessment in any half-year or year or at a rate lower than the rate at which he is assessable, or, in the case of property tax, has not been duly assessed in any half-year or year consequent on the building or land concerned having escaped proper determination of its annual value the commissioner, at any time within six years from the date on which such person should have been assessed serve on such person a notice assessing him to the tax or fee due and demanding payment thereof within fifteen days from the date of such service; and the provisions of this Act and the rules made thereunder shall so far as may be apply as if the assessment was made in the half year or year to which the tax or fee relates".

Amendment of section 375.

8. In section 375 of the 1920 Act, for subsection (2), the following sub-section shall be substituted, namely:

"(2) The Special Officers appointed under subsection (1) in respect of Courtallam and Thiruvanmiyur municipalities and Erode Town Panchayat shall hold office up to the 30th day of June 1997 or for such shorter period as the State Government may, by notification, specify in this behalf".

PART III.

AMENDMENTS TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

9. In section 5 of the Chennai Municipal Corporation Act, 1919 (hereinafter referred to as the 1919 Act) in subsection (2), clause (a) shall be omitted.

10. In section 5-A of the 1919 Act, in subsection (2), clause (b) shall be omitted.

11. In section 6-A of the 1919 Act, in subsection (1), for the words "not exceeding three" the words "not exceeding six" shall be substituted.

12. In section of the 1919 Act, for subsection (3), the following sub-sections shall be substituted, namely:

"(3) The Deputy Mayor shall hold office for a period of five years from the date of his election and he shall continue as such Deputy Mayor, provided that in the meantime he does not cease to be a councillor.

(4) Any casual vacancy in the office of the Deputy Mayor shall be filled by a fresh election held in accordance with such procedure as may be prescribed and a person elected as Deputy Mayor if any such vacancy shall enter upon office forthwith and hold office only so long as the person in whose place he is elected would have been entitled to hold office if the vacancy had not occurred".
13. After section 37 of the 1919 Act, the following section shall be inserted, namely:—

"37-A. Entrustment of additional functions to Mayor:— The State Government may, subject to the provisions of this Act and the rules made thereunder by notification, entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act".

14. In section 53-A of the 1919 Act,—

(1) in sub-section(1),—

(i) "the expression "and every person nominated under clause (a) of sub-section (2) of section 5," shall be omitted;

(ii) for the expression,—

"elected as a councillor of nominated under clause (a) of sub-section (2) of section 5 as a representative in", the expression "elected as a councillor of " shall be substituted;

(2) in sub-section (2), the expression "or sits as a representative nominated under clause (a) of sub-section (2) of section 5," shall be omitted.

15. For section 78 of the 1919 Act, the following section shall be substituted, namely:—

"78. Powers of several authorities to sanction estimates:—The monetary limit for sanction of any estimate by several municipal authorities of the corporation shall be such as may be prescribed and such monetary limit shall not exceed fifty lakhs of rupees".

16. Section 79 of the 1919 Act, shall be omitted.

17. In section 80 of the 1919 Act, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) No contract involving an expenditure exceeding the monetary limit prescribed under section 78 shall be made by the municipal authorities of the corporation otherwise than as may be prescribed.".

18. For section 82 of the 1919 Act, the following section shall be substituted, namely:—

"82. Invitation of tenders:—(1) At least seven days before entering into any contract for the execution of any work or the supply of any materials or goods which will involve an expenditure exceeding ten thousand rupees the Commissioner shall give notice by advertisement inviting tenders for such contract.

(2) The Commissioner on receipt of the tenders in respect of any contract made in pursuance of the notice given under sub-section (1) may, subject to the provision of section 80 and the rules made thereunder, accept the tender after following the procedure as may be prescribed.".

19. In section 85 of the 1919 Act, in sub-section (3), for clause (c), the following clause shall be substituted, namely:—

"(c) Appointments to all posts included in Class III and in Class IV and to all other posts not so included shall be made by the appointments Committee consisting of the Mayor, the Commissioner and two councillors elected by the council, which shall be established for the corporation subject to the by-laws if any, made by the council.".

20. In section 137-B of the 1919 Act, for the expression "three years", the expression "six years" shall be substituted.
PART IV

AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Amendment of section 5. 21. In section 5 of the Madurai City Municipal Corporation Act, 1971 (hereinafter in this part referred to as the 1971 Act), in sub-section (2), clause (a) shall be omitted.

Amendment of section 5-A. 22. In section 5-A of the 1971 Act, in sub-section (1), clause (b) shall be omitted.

Amendment of section 6. 23. In section 6 of the 1971 Act, in sub-section (1), for the expression "not exceeding three", the expression "not exceeding six" shall be substituted.

Amendment of section 30. 24. In section 30 of the 1971 Act, for sub-section (3), the following sub-sections shall be substituted, namely:

"(3) The Deputy Mayor shall hold office for a period of five years from the date of his election and he shall continue as such Deputy Mayor, provided that in the meantime he does not cease to be a councillor.

(4) Any casual vacancy in the office of the Deputy Mayor shall be filled by a fresh election held in accordance with such procedure as may be prescribed and a person elected as Deputy Mayor in any such vacancy shall enter upon office forthwith and hold office only so long as the person in whose place he is elected would have been entitled to hold office, if the vacancy had not occurred."
29. In section 99 of the 1971 Act, for sub-section (2), the following sub-section shall be substituted, namely:

"(2) No contract involving an expenditure exceeding the monetary limit prescribed under section 97 shall be made by the municipal authorities of the corporation otherwise than as may be prescribed".

30. For section 101 of the 1971 Act, the following section shall be substituted, namely:

"101. Invitation of tenders:—(1) At least seven days before entering into any contract for the execution of any work or the supply of any materials or goods which will involve an expenditure exceeding five thousand rupees, the Commissioner shall give notice by advertisement inviting tenders for such contract.

(2) The Commissioner on receipt of the tenders in respect of any contract made in pursuance of the notice given under sub-section (1) may, subject to the provisions of section 93 and the rules made thereunder accept the tender after following the procedure as may be prescribed".

31. In section 168 of the 1971 Act, for the expression “three years” the expression “six years” shall be substituted.

PART V.

AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

32. In section 5 of the Coimbatore City Municipal Corporation Act, 1981 (hereinafter referred to as the 1981 Act), in sub-section (2), clause (a) shall be omitted.

33. In section 5-A of the 1981 Act, in sub-section (2), clause (b) shall be omitted.

34. In section 6 of the 1981 Act, in sub-section (1), for the expression “not exceeding three” the expression “not exceeding six” shall be substituted.

35. In section 30 of the 1981 Act, for sub-section (3), the following sub-sections shall be substituted, namely:

"(3) The Deputy Mayor shall hold office for a period of five years from the date of his election and he shall continue as such Deputy Mayor provided that in the meantime he does not cease to be a councillor.

(4) Any casual vacancy in the office of the Deputy Mayor shall be filled by a fresh election held in accordance with such procedure as may be prescribed and a person elected as Deputy Mayor any such vacancy shall enter upon office forthwith and hold office only so long as the person in whose place he is elected would have been entitled to hold office, if the vacancy had not occurred.

36. After section 39 of the 1981 Act, the following section shall be inserted, namely:

"39-A Entrustment of additional functions to Mayor:—The Government may subject to the provisions of this Act the rules made thereunder by notification the trust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act".

(A Group) IV-2 Ex. (89)—3
Amendment of section 61.  
37. In section 61 of the 1981 Act,—

(1) in sub-section (1),—

(i) the expression “and every person nominated under clause (a) of sub-section (2) of section 5” shall be omitted:

(ii) for the expression—

“elected as a councillor of/nominated under clause (a) of sub-section (2) of section 5 as a representative in”

the expression “elected as a councillor of” shall be substituted;

(2) in sub-section (2), the expression “or sits as at representative nominated under clause (a) of sub-section (2) of section 5” shall be omitted.

Substitution of section 99  
38. For section 99 of the 1981 Act, the following section shall be substituted, namely:

“99. Powers of several authorities to sanction estimates.—The monetary limit for sanction of any estimate by several municipal authorities of the corporations shall be such as may be prescribed and such monetary limit shall not exceed twenty-five lakhs of rupees.”

Omission of section 100.  
39. Section 100 of the 1981 Act shall be omitted.

Amendment of section 101.  
40. In section 101 of the 1981 Act for sub-section (2), the following sub-section shall be substituted, namely:

“(2) No contract involving an expenditure exceeding the monetary limit prescribed under section 99 shall be made by the municipal authorities of the corporation otherwise than as may be prescribed.”

Substitution of section 103  
41. For section 103 of the 1981 Act, the following section shall be substituted, namely:

“103 Invitation of tenders.—At least seven days before entering into any contract for the execution of any work or the supply of any materials or goods, which will involve an expenditure exceeding five thousand rupees, the Commissioner shall give notice by advertisement inviting tenders for such contract.

(2) The Commissioner on receipt of the tenders in respect of any contract made in pursuance of the notice given under sub-section (1) may subject to the provisions of section 101 and the rules made thereunder, accept the tender after the following procedure as may be prescribed.”

Amendment of section 168.  
42. In section 168 of the 1981 Act, for the expression “three years”, the expression “six years” shall be substituted,

PART VI.

AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 5.  
43. In section 5 of the Tiruchirappalli City Municipal Corporation Act, 1994, in sub-section (2), clause (a) shall be omitted,

PART VII.

AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 5,  
44. In section 5 of the Tirunelveli City Municipal Corporation Act, 1994, in sub-section (2), clause (a) shall be omitted,
AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

45. In section 5 of the Salem City Municipal Corporation Act, 1994, in sub section (2), clause (a) shall be omitted.

46. (1) The Tamil Nadu Municipal Corporation Laws (Amendment) Ordinance 1996, the Tamil Nadu Municipal Laws (Fifth Amendment) Ordinance, 1996 and the Tamil Nadu Municipal Laws (Sixth Amendment) Ordinance, 1996 are hereby repealed.

(2) Notwithstanding the repeal under sub-section (1), anything done or any action taken under the Principal Act, as amended by the Tamil Nadu Municipal Corporation Laws (Amendment) Ordinance, 1996, the Tamil Nadu Municipal Laws (Fifth Amendment) Ordinance, 1996 and the Tamil Nadu Municipal Laws (Sixth Amendment) Ordinance, 1996, with effect from the 18th October 1996, 14th November 1996 and 27th December 1996, as the case may be, shall be deemed to have been done or taken under the Principal Act, as amended by this Act.

(By order of the Governor.)

A, K. RAJAN,
Secretary to Government, Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 29th May 2008 and is hereby published for general information:—

ACT No. 38 OF 2008.

An Act further to amend the laws relating to the Municipal Corporations and the Municipalities in the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

PART—I

PRELIMINARY

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Sixth Amendment) Act, 2008.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART—II

AMENDMENTS TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

2. In section 4 of the Chennai City Municipal Corporation Act, 1919 (hereinafter in this Part referred to as the 1919 Act), in sub-section (3), for clause (a), the following clauses shall be substituted, namely:—

“(a) a Mayor;

(aa) a council:”.

3. For section 37 of the 1919 Act, the following sections shall be substituted, namely:—

“37. Prerogative of the Mayor.—(1) The Mayor shall have full access to all records of the corporation and may obtain reports from the commissioner on any matter connected with the administration of the corporation.

(2) All important official correspondence between the corporation and the State Government as may be decided by the council shall be conducted through the Mayor.

(3) The Mayor shall be bound to transmit communications addressed through him by the commissioner to the State Government or by the State Government to the commissioner. While transmitting communications from the commissioner to the State Government, the Mayor may make such remarks as he thinks necessary.

37-A. Entrustment of additional functions to Mayor.—The State Government may, subject to the provisions of this Act and the rules made thereunder, by notification, entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act.”.
PART—III

AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Amendment of section 3.

4. In section 3 of the Madurai City Municipal Corporation Act, 1971 (hereinafter in this Part referred to as the 1971 Act), in sub-section (3), for clause (a), the following clauses shall be substituted, namely:

"(a) a Mayor;

(aa) a council;"

Substitution of section 38.

5. For section 38 of the 1971 Act, the following sections shall be substituted, namely:

"38. Prerogative of the Mayor.—(1) The Mayor shall have full access to all records of the corporation and may obtain reports from the commissioner on any matter connected with the administration of the corporation.

(2) All important official correspondence between the corporation and the Government as may be decided by the council shall be conducted through the Mayor.

(3) The Mayor shall be bound to transmit communications addressed through him by the commissioner to the Government or by the Government to the commissioner. While transmitting communications from the commissioner to the Government, the Mayor may make such remarks as he thinks necessary.

38-A. Entrustment of additional functions to Mayor.—The Government may, subject to the provisions of this Act and the rules made thereunder, by notification, entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act."

PART—IV

AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Amendment of section 3.

6. In section 3 of the Coimbatore City Municipal Corporation Act, 1981 (hereinafter in this Part referred to as the 1981 Act), in sub-section (3), for clause (a), the following clauses shall be substituted, namely:

"(a) a Mayor;

(aa) a council;"

Substitution of section 39.

7. For section 39 of the 1981 Act, the following sections shall be substituted, namely:

"39. Prerogative of the Mayor.—(1) The Mayor shall have full access to all records of the corporation and may obtain reports from the commissioner on any matter connected with the administration of the corporation.

(2) All important official correspondence between the corporation and the Government as may be decided by the council shall be conducted through the Mayor.

(3) The Mayor shall be bound to transmit communications addressed through him by the commissioner to the Government or by the Government to the commissioner. While transmitting communications from the commissioner to the Government, the Mayor may make such remarks as he thinks necessary.

39-A. Entrustment of additional functions to Mayor.—The Government may, subject to the provisions of this Act and the rules made thereunder, by notification, entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act."
PART—V

AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

8. In section 4 of the Tiruchirappalli City Municipal Corporation Act, 1994, for clause (1), the following clauses shall be substituted, namely:—

"(1) a Mayor;
(1-a) a council;".

PART—VI

AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

9. In section 4 of the Tirunelveli City Municipal Corporation Act, 1994, for clause (1), the following clauses shall be substituted, namely:—

"(1) a Mayor;
(1-a) a council;".

PART—VII

AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

10. In section 4 of the Salem City Municipal Corporation Act, 1994, for clause (1), the following clauses shall be substituted, namely:—

"(1) a Mayor;
(1-a) a council;".

PART—VIII

AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL CORPORATION ACT, 2008.

11. In section 4 of the Tiruppur City Municipal Corporation Act, 2008, for clause (1), the following clauses shall be substituted, namely:—

"(1) a Mayor;
(1-a) a council;".

PART—IX

AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION ACT, 2008.

12. In section 4 of the Erode City Municipal Corporation Act, 2008, for clause (1), the following clauses shall be substituted, namely:—

"(1) a Mayor;
(1-a) a council;".
PART—X

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920

Amendment of section 58

13. In section 68 of the Tamil Nadu District Municipalities Act, 1920, in sub-section (1)—

(1) for 'The Table', the following Table shall be substituted, namely:-

<table>
<thead>
<tr>
<th>Grades</th>
<th>Maximum value or amount</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. (a) Special Grade Municipalities</td>
<td>Rs. 50,000/-</td>
</tr>
<tr>
<td>(b) Selection Grade Municipalities</td>
<td>Rs. 40,000/-</td>
</tr>
<tr>
<td>2. I Grade Municipalities</td>
<td>Rs. 30,000/-</td>
</tr>
<tr>
<td>3. II Grade Municipalities</td>
<td>Rs. 20,000/-</td>
</tr>
<tr>
<td>4. III Grade Municipalities and town panchayats</td>
<td>Rs. 10,000/-</td>
</tr>
</tbody>
</table>

(2) the Explanation shall be omitted.

(By order of the Governor.)

S. DHEENADHAYALAN,  
Secretary to Government,  
Law Department.